

ITEM NO.17 Court 9 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 3932/2021

(Arising out of impugned final judgment and order dated 08-12-2020 in CRLRC No. 541/2020 passed by the High Court For The State Of Telangana At Hyderabad)

SANDRA VENKATA VEERAI AH

Petitioner(s)

VERSUS

THE STATE OF TELANGANA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.64063/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.64062/2021-EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 5333/2021 (II)

(FOR ADMISSION and I.R. and IA No.86729/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 25-08-2021 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.
 Ms. Devina Sehgal, AOR
 Mr. Kumar Vaibhaw, Adv.
 Mr. Uday S. Bhanu, Adv.
 Mr. Anmol Kheta, Adv.
 Mr. Sheezan Hashmi, Adv.
 Ms. Rudrali Patil, Adv.
 Sowjhanaya Shankaran, Adv.

For Respondent(s) Mr. Harin Raval, Sr. Adv.
 Mr. J. Ramachandra Rao, Adv.
 Mr. Ravi Kiran Rao, Adv.
 Mr. S. Udaya Kumar Sagar, AOR
 Ms. Bina Madhavan, Adv.
 Ms. Sweena Nair, Adv.
 Mr. Anando Mukherjee, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Mr. S. Udaya Kumar Sagar, AOR appearing for the respondent along with Mr. Harin P. Raval, learned senior counsel accepts notice.

Learned counsel for the respondent is granted time till 31.08.2021 to file the counter affidavit.

The petitioner may file rejoinder affidavit on or before 06.09.2021.

List on 07.09.2021.

In the meantime, there shall be stay of further proceedings in CC No.5 of 2017 in Cr. No.11/ACB-CR1-HYD/2015 & CC No.15 of 2016 in Cr. No.11/ACB-CR1-HYD/2015 before Principal Special Judge for Trial of SPE & ACB cases, Hyderabad.

(JAGDISH KUMAR)
(COURT MASTER (SH))

(PRADEEP KUMAR)
(BRANCH OFFICER)